AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) There is only one Central Food Laboratory established under the Prevention of Food Adulteration Act, 1954, which is located at Calcutta. Necessary information regarding samples from Delhi analysed at the Central Food Laboratory, Calcutta, is given below:—

	Year _.		No. of samples analysed	No. of samples found adulterated
1967			168	104
1968			130	64

- (b) The number of persons convicted during 1967 was 433 and during 1968 was 390.
- (c) The provisions of the Prevention of Food Adulteration Act have been made more stringent.

The following steps have also been taken for prevention of food adulteration in Delhi:

- (1) The Delhi Municipal Corporation has employed 8 wholetime Food Inspectors to lift samples under the Prevention of Food Adulteration Act. Besides, all Sanitary Inspectors in Delhi have been delegated the powers to act as Food Inspectors under the Act.
- (2) The Delhi Municipal Corporation have designated one Assistant Health Officer specially for implementation and co-ordination of prevention of food adulteration activities in Delhi. All Deputy Health Officers, Assistant Health Officers and Chief Sanitary Inspectors of Municipal Corporation of Delhi, are empowered to exercise the powers of of Food Inspectors.
- (3) One Municipal Prosecutor assisted by Assistant Municipal Prosecutor has been engaged exclusively by the Delhi Municipal Corporation for dealing with the cases under the Prevention of Food Adulteration Act in the Courts.
- (4) The Food Laboratory of Municipal Corporation, Delhi, has been fully

- equipped and staffed to deal with the problem.
- (5) A separate squad of Food Inspectors has been appointed by the New Delhi Municipal Committee for checking food adulteration.
- (6) Frequent raids are conducted.
- (7) A very close check is being kept on the sale of unwholesome food stuffs exposed to dust and flies.
- (8) The Central Bureau of Investigation and Delhi Administration review and coordinate the activities in this field.

SHIFTING OF SCHOOLS AND COLLEGES IN DELHI

- 95. SHRI B. C. PATTANAYAK: Wilt the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Delhi Development Authority has planned to shift some of the colleges and schools from the city; and
- (b) if so, the names of the schools and colleges served with notices for shifting?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The Delhi Development Authority have not taken any action for the shifting of schools and colleges from the city; nor have any notices been served in this behalf by the Authority.

12 NOON

CALLING ATTENTION TO A MATTER OF JURGENT PUBLIC IMPORTANCE

ACTIVITIES OF SHIV SENA AND THE SITUATION ARISING OUT OF THE RECENT VIOLENT DIS-TURBANCES IN BOMBAY

SHRI SYED HUSSAIN (Jammu and Kashmir): Sir, I beg to call the attention of the Minister of Home Affairs to the activities of the Shiv Sena and the situation arising out of the recent violent disturbances in Bombay leading to loss of life and Union property.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Chairman, Sir, the city of Bombay was exposed to the

[Shri Y. B Chavan]

most reprehensible violence and destruction of public and private property for four or five days from 7th February. It all began when demonstrators mobilised by the leaders of the Shiv Sena to obstruct the Deputy Prime Minister during his visit to Bombay on 7th February turned violent and had to be dispersed by lathi-charge and use of tear-gas Prohibitory orders issued on the same day banning processions and meetings were defied and curfew had to be imposed from the evening of 8th The city continued under curfew during most parts of the following days Even so there was extensive rioting and arson in many parts of the city necessitating resort to firing by the police on several occasions It is regrettable that 52 persons lost their lives in the police firings and about 127 persons were injured Over 4,500 arrests have been made. There has been considerable loss of private property and a great deal of destruction of pulblic property belonging to the Central and the State Governments, and also the Municipal Corporation. It is Railway property worth estimated that about Rs 5 lakhs has been damaged. Nineteen police chowkies, 103 milk booths and 20 BEST buses were burnt hundred and seventy-one buses and 400 BEST chowkies or shelters were damaged or burnt Municipal property also was damaged on a large scale Private vehicles too did not escape damage and shops and hotels were also the targets of loot and arson. Over 200 persons are reported to have been injured otherwise than by these firings and two persons are also reported to have died as a result of injuries received during the rioting.

We have been deeply distressed by these happenings. I have no doubt that this House will join me in deploring in the strongest possible terms the use of violence to focus attention on issues of public importance. In a democracy problems have to be solved by discussion and persuasion, and no quarter can be given to forces which seek to disrupt the peaceful and orderly life of the community. The State Government have dealt with the situation firmly.

SOME HON MEMBERS No.

SHRI BHUPESH GUPTA (West Bengal). Not at all

SHRI Y. B CHAVAN. . . . and would no doubt put down with a firm hand any attempt in future by any section of the people to take to violence.

SHRI BHUPESH GUPTA Sir, this statement is most unsatisfactory. It is a cowardly statement.

شری سید حسین: یحی سو سینا جس کی وحه سے وهاں کئی بار دنگے ساد هوئے هیں اور سرکار ہے کوئی موثر کاروائی نہیں کی ہے جس کی سه ما کر آح بقریباً هر اسٹمٹ میں کسی به کسی سکل میں ایسی به کسی سکل میں ایسی برائیویٹ سیائیں موحود هیں ۔ بو بو میں جابنا جاهتا هوں که سرکار نے ہارلیمنٹ میں ایسا کوئی قانون میں بیس کرتی ہے ۔ بل کیوں نہیں پیس کرتی ہے ۔ بس کے دریعه ایسی سیناؤں کا مام باہے ۔

‡ [श्री संयद हुसैन . यही शिव सेना जिसकी वजह से वहा कई बार दगे फसाद हुए हैं और सरकार ने कोई मुअस्सर कार्रवाई नहीं की है जिसकी शय पाकर आज तकरीबन हर स्टेट में किसी न किसी शक्ल में ऐसी प्रार्ट वेट सेनाए मौजूद हैं तो मैं जानना चाहता हूं कि सरकार पालियमेन्ट में ऐसा कोई कानून बिल-क्या नहीं पेश करनी ह जिसके जरिए ऐसी सेनाओं का कयाम नाजायज वरार दिया जाए?]

SHRI Y B CHAVAN Sir, this question of taking any legal action against, of the banning of, the organisation has been many times considered in the House and I have explained the difficulties in this matter, because in order to ban an organisation, I

^{†[]} Hindi transliteration

think it is very difficult to resort to legal action as such. The only way is to fight this organisation, as I said, firmly on the field of its ideology which is reprehensible.

SHRI BHUPESH GUPTA Your Maharashtra Government is encouraging it.

SHRIY B CHAVAN: I do not agree with that.

شری سید حسین: حال هی میں مہاراسٹر کے حیث مسٹر صاحب وی ۔ پی بائک جاب هرم منسٹری صاحب صاحب سے ملے تھے اور کچھ با حبر حلقوں کے مطابق صاحب موصوف نے بھی اس سو سنا آرگنائزیسن کو بین کرنے کی صلاح دی تھی ۔ میں جانیا چاھتا هوں که مرکزی هے ۔ اس کے سابھ ساتھ به بھی جانیا هیں ان کو چھڑانے کی کون کوشس چاھتا هوں که اس پارٹی کے جو لیڈر هیں ان کو چھڑانے کی کون کوشس کر رہا ہے ۔ اور اس بارے میں کیا

I want to be clear about the matter.

ं[श्री संयद हुसैन हाल ही मे महाराष्ट्र के चीफ मिनिस्टर साहब बी॰ पी॰ नायक जनाब होम मिनिस्टर साहब से मिले थे और कुछ बाखवर हल्का के मुताबिक साहिबे मौसूफ ने भी इस शिव सेना आर्गनाइजेशन को वैन करने की मलाह दी थी। मैं जानना चाहता हू कि मरकजी सरकार का इस बारे में क्या रहे अमल है। इसने साय-साथ मैं यह भी जानना चाहता हू कि इस पार्टी के जो लीडर है उनको छुडाने की कौन कोशिश कर रहा है और इस बारे में क्या सूरत है?

SHRI Y. B. CHAVAN · Sir, I did meet the Chief Minister and I discussed the pro-

blem of Shiv Sena and the question of rioting etc. I think he has taken necessary steps about it. Of course, it is quite true that they did not anticipate the trouble on the scale on which it ultimately occurred. That fact is there. But when they were facing the problem, they did not show any weakness. They have dealt with the whole situation very firmly. That is shown by the way in which they have dealt with the rioting mob.

SHRI BHUPESH GUPTA. You bring a parliamentary enquiry Are you ready for it?

MR CHAIRMAN Mr Bhupesh Gupta, I will come to you, please sit down Mr. Mani

SHRI A D. MANI (Madhya Pradesh): Sir, I would like to raise two or three points of clarification because this is a very important matter. I want to talk to the Home Minister somewhat frankly May I ask him whether it is not a fact, and this suspicion is very widespread in the country, that some members of the Mahaiashtra Government are in sympathy with the objectives of the Shiv Sena though not with its activities?

SHRI BHUPESH GUPTA Yes, with Mi Chavan's blessings.

SHRI A D. MANI I belong to two States-Nagpur and Bhopal and I know very few of them have condemned the Shiv Sena. They use words that the Home Minister used like "deplore"-a timid word Why can't you say you "condemn" the Shiv Sena 9 I would like the Home Minister to say that Secondly, may I ask the Home Minister whether it is not a fact that during the disturbances, the Chief Minister of Maharashtra, Mr Naik, made a radio broadcast and in that talk there was no reference to the Shiv Sena? At a time when the disturbances were breaking out, we expected the Chief Minister to go on the air and tell the people are the law-breakers" He did not do that Thirdly, may I ask him also whether he has enquired from the Chief Minister Maharashtra as to what was the propriety for the Government to give facilities to some people going and seeing Bal Thackeray in Jail and getting a statement from him and distributing it through the police to the press

^{†[]} Hindi transliteration.

[Shri Bhupesh Gupta]

as if Bal Thackeray has become the Mahatma, Gandhi of Maharashtra?

SHRI Y. B. CHAVAN: The hon. Member is entitled to have his own views. But I cannot make a statement on the suspicion that he unjustifiably entertains. I cannot condemn a person on the basis of suspicion. I have no evidence, I have no reason to believe that any Minister in the Maharashtra Government is in sympathy with the Shiv Sena.

SHRI BHUPESH GUPTA: We have proof.

SHRI Y. B. CHAVAN: If you have proof you can certainly produce that proof.

SHRI BHUPESH GUPTA: Are you ready for a commission?

SHRI Y. B. CHAVAN: There is no question of a commission here. Do not suppose that the Maharashtra Government has no autonomy under the Constitution.

SHRI BHUPESH GUPTA: I say, the Maharashtra Government was involved. I put it to you, it was involved, with your blessings.

SHRI Y. B. CHAVAN: No, absolutely not. This, really speaking, is the manner in which you try to condemn the Congress Governments.

SHRI BHUPESH GUPTA: Are you ready for an enquiry?

MR. CHAIRMAN: Mr. Kaul.

SHRI B. K. P. SINHA (Bihar): Sir, this is a very important matter. Why should we not have a one-day debate on this issue?

MR. CHAIRMAN: That we shall consider.

SHRI B. K. P. SINHA: Otherwise only certain points of view would be represented. Therefore, it is necessary to have one day's debate on this issue and it is for Government to find time for it.

SHRI S. S. MARISWAMY (Madras): Sir, let there be a discussion on this matter or Members whose names are not here may also be called.

SHRI M. N. KAUL (Nominated): Sir, I have no desire to make allegations of any kind. But I am certain that the issue raised is very important. Bombay not only belongs to Maharashtra, but it is the pride of India. We are all interested in seeing that Bombay functions smoothly and properly. this Shiv Sena has been the focus of attention for two or three years. Does it come within the ambit of the proposition laid down by the President yesterday: "The country also faces the danger of violence from certain extremist political groups?" That was the statement made by the Government through the President. Does the Shiv Sena come within the ambit of that proposition which the President laid down in his Address? We want to know what the aims and objects of this association are and how it has been functioning. What are the agitations in which it has taken part ? There should be a proper White Paper so that allegations and counter, allegations are not constantly made and we have an authoritative statement from the Government about the growth and functioning of this organisation, and in particular, whether the Shiv Sena is engaged in igniting the streets. After it had ignited, it is also clear that all the rowdy elements and all the unlawful elements in Bombay joined in this holocaust that happened. All these matters have got to be carefuly analysed. we want information from the Government on these points, in particular, as to what are the deeper causes. Why has the Maharashtra-Mysore dispute been allowed to linger on for so long so that it provides the gun powder for this. Then there are so many problems which have remained unsolved in regard to the slums and planning of Bombay. All these add fuel to the flame, and it is time that the Government gave urgent attention to these matters and that the issues were raised to a higher level so that these problems could be settled in a cool and peaceful atmosphere.

SHRI A. P. JAIN (Uttar Pradesh): Sir, I will take just one minute.

MR. CHAIRMAN: I am in a great difficulty. There are 18 names here.

SHRI A. P. JAIN: Sir, on a point of order . . . (Interruptions).

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SHRI ARJUN ARORA (Uttar Pradesh): Sir. on a point of order . . .

SHRI A. P. JAIN: Sir, just one minute, not more than one minute. I heard the Home Minister . . .

MR. CHAIRMAN: I think, Mr. Ajit, if there is time I shall call you, but I would like to go in the order of names that are here. Kindly excuse me... (Interiuptions) Mr. Kaul, have you put your question?

SHRI A. P. JAIN: Sir, I want to know whether the Home Minister is willing to have a debate . . .

SHRI BHUPESH GUPTA: I have given, Sir, a notice of a motion for a full-fledged debate. This subject has got to be debated in this House.

MR. CHAIRMAN: We shall consider it.

SHRIA. P. JAIN: Since you have allowed him, let me have one word. I want to know if the Home Minister is agreeable to have a full-fledged debate.

MR. CHAIRMAN: It shall be considered.

SHRI M. N. KAUL: What is the answer to my question, Sir?

MR. CHAIRMAN: Is the Home Minister going to answer Mr. Kaul's question?

SHRI Y. B.'CHAVAN: Sir, no question has been asked. He has expressed certain views. He wants certain information and a white Paper. I shall certainly be willing to give whatever information we have about it.

SHRI DAHYA BHAIV. PATEL (Gujarat): Sir, one would have expected at the time this calling attention motion came that the Home Minister would furnish us with a list or at least the full details of what happened, how many people died, how much property was destroyed, etc. We have not been supplied with anything of this kind. I am also not satisfied with the Home Minister's answer. I live in Bombay I have just come from Bombay I know it is going to take a lot to convince the people that the Shiv Sena activities were not encouraged by many highups in the State Government in Bombay.

It is a most deplorable thing. Violence is certainly deplorable, but the attitude of the authorities and the halting manner in which action was taken leaves much to be desired. Violence could have been curbed if firm action had been taken initially. Is the Home Minister in a position to tell us why there was so much hesitation and why action was taken after two or three days of this orgy of violence?

SHRIY.B. CHAVAN: The honourable Member says he was in Bombay and he has all the information. But certairly he is misinformed. Act on was taken from the very beginning...

SEVERAL HON. MEMBERS: No, no.

SHRI DAHYABHAI V. PATEL No. no. Nobody in Bombay says this.

SHRI Y B. CHAVAN: Action was taken from the very beginning. The police resorted to firing, lathi charge, tear gas, from the very beginning. This is a matter of fact. If you want to say, "No", you are certainly free to say "No", but I must repeat "Yes".

Mr. CHAIRMAN: Shri Sundai Sirgh Bhandari.

SHRI LOKANATH MISRA (Or sca): Sir, my name is the next. In a calling attention motion . . .

MR. CHAIRMAN: I would like to tell you this. I have got 18 names here. I am trying to ask each party leader, if he is there, to say some-thing, and if there is time I shall come to the rest of the names; otherwise, I will not be able to give an opportunity to everyone. I can assure you if there is time I am most anxious to see that everyone on the list is called.

SHRI LOKANATH MISRA: Sit, let us go according to the order.

Mr. CHAIRMAN: I am making it perfectly clear that whenever there are so many names I see certainly that each party has its say, and if there is still time I shall come to others.

SHRI B. D KHOBARAGADE (Maharashtra): What about others, Sir ?

MR. CHAIRMAN: Those who are not on the order paper need not be anxious. If there is time I shall certainly give an opportunity to others.

Calling Attention

SHRI LOKANATH MISRA: I shall ask for an elucidation.

MR. CHAIRMAN: If you follow my direction you will also get a chance.

SHRI DAHYA BHAI V. PATEL: Mr. A. D. Mani and Mr. M.N. Kaul are both independents. They do not represent any party, but you have called them. If you have given priority to them, why not to our party? Ours is the largest opposition party.

MR. CHAIRMAN: There is no such question. Why are you losing your sense of fairness and justice in regard to me? I try to act in the best manner possible and you can have trust in me. I am sure Mr. Lokanath Misra will get a chance.

श्री सुन्दर सिंह भंडारी (राजस्थान): क्या यह बात सच है कि 7 फरवरी की घटनाओं के पहले भी लगभग एक महीने से शिव सेना के नेता श्री बाल ठैकरे ने इस बात की घोषणा की थी कि केन्द्र के जो भी मंत्री आयेगे उनको बम्बई में प्रवेश करने नहीं दिया जायगा? उन्होंने अपने भाषणों में अपने श्रोताओं से यह भी कहा था कि अगर इस काम मे उनको जेल में डाला जाय तो आप सब उस समय बाहर आइये और बम्बई को तब तक जलता रिखये जब तक कि फिर से सरकार मुझे छोड कर बाहर नहीं लाती है। अगर सरकार के ध्यान में इस प्रकार के भाषण आये है तो 7 फरवरी तक इन मामलों को बढ़ने क्यो दिया गया और इसके लिये पहले से ही रोकने वाली कार्यव।इयां क्यो नहीं की गई ? यह मेरा पहला प्रश्न है। मेरा दूसरा प्रश्न यह है कि क्या सरकार का यह मत है कि महाजन किमशन की रिपोर्ट महाराष्ट्र सरकार के लिये स्वागत-योग्य न होने के कारण श्री बाल ठैकरे के द्वारा महाजन कमिशन की रिपोर्ट के विरुद्ध इन कार्रवाइयों को महाराष्ट्र सरकार चुप रह कर

प्रोत्साहन देना चाहती है और इस तरह से केन्द्रीय सरकार और देश के ऊपर किसी निर्णय को थोपने की कोशिश कर रही है। अगर यह बात सच है तो इस सम्बन्ध में केन्द्रीय सरकार का क्या दिष्टकोण है ?

to a matter of

urgent public importance

SHRI Y. B. CHAVAN: Well. Sir, as far as the preparations about preventing the Central Ministers from going there concerned, they had certainly declared their intention before hand. I visted Bombay on the 27th. I was the first man to face these demonstrations. At the same time Sir, it is true that Mr. Thackeray was making which were undesirable. I carrot say what was the assessment of the Metersshtra Government and why they did not take any preventive action. It depends on the assessment they made, on what they could do. Probably their anticipation has gone wrong. I said that. But immediately when they saw that there was a chance of the whole thing developing into violence they certainly introduced Section 144 . . . :

SHRI SUNDAR SINGHEHANDARI: Only 144?

SHRI Y. B. CHAVAN: What more can be done?

श्री सुन्दर सिंह भंडारी : उनके भाषण अगर आपत्तिजनक थे तो उनके विरुद्ध कोई कदम पहले ही उठाना चाहिये था।

SHRI Y. B. CHAVAN: . . Section 144 to prevent such a situation from the streets of Bembay. That was the emy anticipation that they could make at that I me. Now, the honourable Member has attributed motives to the Maharashtra Gevernment whether the Maharashtia Government wanted to do some such thing through the Shiv Sena. I think this is very unchairtable and very unfair.

SHRI SUNDAR SINGH BHANDARI: No. this is correct.

SHRI BHUPESH GUPTA: First of all, we are shocked by the statement that has been made by the hon. Minister in this 157

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House which does not give any indication as to the seriousness of the problem and the monster which has been let loose in the city of Bombay. The Shiv Sena has been built by a number of Congressmen in Bombay and among them, I regret to say, are initially Mr. Chavan and Mr. Naik certainly I do maintain it and you will find in to-day's 'Statesman'—he does not take it into account a report appearing which says something about the statement by the President of the Bombay Pradesh Congress. It charges the Maharashtra Government for having allowed things to develop in this manner. It writes:

"The support of the Maharashtra Pradesh Congress to the Shiv Sena is clear from one or two facts. The Maharashtra Pradesh Congress leaders saw nothing wrong in attending the anniversary functions of the Sena's mouthpiece at a time when the Sena's violent postures had reached their peak in Bembay city".

Congressmen are joining the furctions of Bal Thackeray and associating with him. This is what the 'Statesman' wrote not a Communist paper. It says

"Moreover, the Congress organisation at least that which is controlled by the Maharashtra Pradesh Congtess Committee has not at all been averse to the Shiv Serachief, Mr. Bal Thackeray, getting seme prominence in Bombay city."

We know how in the last general elections, against Mr. Krishna Menon, the Shiv Sena workers were used as Congress volunteers. He has to explain many other things. Mr. Bal Thackeray said that the country needed a Hitler His movement is directed against the Left Communist working classes and their movement and is deliberately using pick axes, etc. We know that Bombay has the problem of unemployment which has got to be solved Bombay has the problem of housing which has to be solved. The boundary question has to be solved peacefully on the lines of the National Integration Conference Resolution but the Shiv Sena has nothing to do with all that. These are pretexts just as Hitler used Lebensraum and other things as a pretext for pouncing upon the German civilisation This hoodlum party, M3RS/69-5

the organisation of the shiv Sena, is used as a pretext with the advice and encouragement of the Maharashtra Government in order to crush the leftist movements and also to press the boundary at thier demands for the cost of the people, at the cost of the citizens of Bombay. That must be understood. How is it that with the Shiv Sena there was a pact? Mr Morarji Desai is sitting here. He went on the 7th of this month to Bombay and you will be surprised to hear that there was a pact between the Police Commissioner Mr. Madok and the Shiv Sena leader as to how Mr. Desai should travel, where he should go, whether he should accept a memorandum or not. The Shiv Sena did not keep to this pactthis is what Mr. Madok said. Do I understand that such hoodlums are to be treated as equal parties by the Maharashtra Government for the Police Commissioner to enter into a pact with the Shiv Sena leader as to how the Deputy Prime Minister should travel? Is it not a fact that the I.G. went to the jail and asked the Shiv Sena leader for a statement? Who is ruling Bombay? Is it Bal Thackeray or the Government of India or the Government of Maharashtra? 'The Statesman' has given that Mr Naik the Chief Minister, came before the A I.R. but that Chief Minister, who shoots down the workers, did not have the guts even to utter the name of the Shiv Sena, leave alone condemn it. It pointed out.

"Even the Chief Minister's speech on All India Radio which carefully avoided a reference to the Shiv Sena's involvement..."

Imagine how the lions would have roared had it been the Communist Party or other leftist parties When it comes to the Shiv Sena they cower in fear because they are a part of it and that is why when he went to the AIR., he did not even mention the name of the Shiv Sena. least Bal Thackeray, their progeny, the Frankenstein, the monster they have created with their own hands should try to smite their hands. That is the reason. Why was the Military not called the moment it started? What happened to the Intelligence? You have a Bombay Intelligence which provides you with a lot of information. How is it that the Police or the Intelligence of Bombay dıd not have any ligence?

SHRI DAHYABHAI V. PATEL: In Bombay they have the Special Reserve Police.

SHRI BHUPESH GUPTA: Mr. Chavan is fond of having special powers, Emergency Police, the Central Reserves Border Police, the Army, Navy, but when it comes to the Shiv Sena nothing works. This is not a political party. It is a fascist, violent, display organisation of hoodlums and reactionaries maintained and bolstered up by some of the factions of the monopolists in Bombay or encouraged and developed by Mr. Chavan's party, the Maharashtra Pradesh Congress. In this House you will remember that I drew attention to a cartoon in the Shiv Sena's organ 'Marmik' where Mr. Chavan was shown as the unifier of the nation and we of the Opposition as scoundrels. I produced it, and asked, how is it that Mr. Chavan is praised by Marmik, the Shiv Sena organ and we are all despised as antinational. It should be explained. Mr. Naik did not do anything. Not only that. The Police was paralysed and a section of the Police encouraged this . . . (Interraptions). We know how to fight the Government and we have done such things in Calcutta and we know what happen.

SHRI SUNDAR SINGH BHANDARI: In order that other Members may get a chance . . .

SHRI BHUPESH GUPTA: My charge is two-fold, firstly, the Shiv Sena has been built by the Congress leaders, and I regret to say by Mr. Chavan and Mr. Naik and Mr. Naik is still in it and other Congress leaders are also in it. Therefore it is a case for enquiry. We cannot leave it in the hands of Mr. Naik. Secondly my suggestion is, this Shiv Sena should be suppressed. Let us not talk about its being constitutional etc. It is not an accredited political party. It is a hoodlum organisation, a gangster organisation let loose against the people of Maharashtra, and against the people generally because they are attacking not Southerner's and Northerners. but also Maharashtrians. Therefore this organisation, this agency of gangsterism should be . . .

MR. CHAIRMAN: You must finish.

SHRI BHUPESH GUPTA: I have information that the American Embassy is financing the Shiv Sena. Therefore measures should be devised to suppress this organisation. Paper quota should not be given to that organ. Other measures should be taken. The Shiv Sena activities should be suppressed with an iron hand, if necessary by the Central Government coming

MR. CHAIRMAN: If one Member however eminent and senior he may be, can take up all the time of the others where am I? I will give you another two minutes.

SHRI BHUPESH GUPTA: My suggestions are, nothing short of a parliamentary enquiry would satisfy us. Nothing short of measures to suppress the Shiv Sena shall satisfy us. With regard to other matters I need not state them now. Besides, we should not trust in this matter the Maharashtra Government. Finally, the Army should be asked to stand by and it should be utilised the moment the Shiv Sena comes. It is not a party issue. Those stand for decency and secularism realise that Bai Thackeray and this hoodlum organisation must be suppressed in the city of Bombay and if the Home Minister cannot do it he should resign and get away. Mr. Naik should be removed from his position if he cannot do it. I have asked for a debate on the subject. I hope there will be a debate where we can make other suggestions and expose the complicity between the Government and the Maharashtra Congress with the Shiv Sena leader.

MR. CHAIRMAN: Mr. Rajnarain.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन् क्या श्री यशवन्तराव चह्नाण साहब बतायेंगे श्रीमन्, बड़ा हल्ला हो रहा है।

MR. CHAIRMAN: Silence.

SHRI BHUPESH GUPTA: What is this? Mr. Chavan should reply to me. I have made suggestions also.

SHRI Y. B. CHAVAN: I really wanted to reply to you, but then immediately the Chairman called the other hon, Member.

SHRI BHUPESH GUPTA: This is not fair.

to a matter of urgent public importance

MR. CHAIRMAN: I have been in the wrong.

SHRI Y. B. CHAVAN: I am willing to reply now.

The hon. Member, Shri Bhupesh Gupta, made very angry observations; I have nothing to do about his anger by having tried to understand his question it can be broken into two or three aspects. First of all he tried to criticise the Shiv Sena in a particular manner. I would like to tell him that it was I who first publicly condemned the Shiv Sena as a fascist organisation; I am on record to that effect.

SHRI A. D. MANI: Repeat it again.

SHRI Y. B. CHAVAN: I will repeat it again. Not only have I said it in this House but I was the first man to condemn it publicly in Bombay also. Well, Sir, the hon. Member is trying to be unfair to me; I expected him to be just. He said that I am responsible for the Shiv Sena. If he is satisfied with that sort of a feeling I have nothing to say about it; I can only say, Sir—because I do want to be apologetic about it—I can only say with my sense of honour that this is the unfairest and the meanest statement that can be made about it.

well, Sir, about other matters I can say that everything should be done to defeat the purpose of the Shiv Sena because that certainly is a great disgrace on the public life of Bombay; I have no doubt about that. But certainly, Sir, to deal with organisations one has to have some method about it. He says it is an organisation of monsters. But there are other national political parties who have collaboration with them. What am I supposed to do about it? Well, Sir, if I may say so, the P. S. P. had some sort of alliance with that body for the municipal elections. What am I supposed to do?

SHRI MULKA GOVINDA REDDY (Mysore): Sir, he has brought in the P. S. P. and so I should have my say on it.

SHRI Y. B. CHAVAN: Yes, but let me now complete my observations. I am not making any allegations; I have merely made a statement of fact; I mean, I don't want to say good or bad about this matter.

SHRI MULKA GOVINDA REDDY: You have not made a fair statement on the stand the P. S. P. had taken. So I must be given a chance, Sir.

SHRI Y. B. CHAVAN: Certainly you can have your say.

MR. CHAIRMAN: Surely.

SHRI Y. B. CHAVAN: I have not said more than merely mentioning a fact that in the Bombay Corporation elections the P. S. P. had an alliance with the Shiv Sena; I have not said anything more than that, and some of them are even pressing for Bal Thackerey's release even now. So, Sir, this is about one thing.

Now I would like to say about the Maharashtra Government, particularly about its Chief Minister, Mr. Naik. Since Mr. Naik is not present here, I think I may certainly defend his honour. I mean, if he wants to remove Mr. Naik, he cannot do so merely by his statements here because, fortunately, Mr. Naik does not stand on the mercy of Mr. Bhupesh Gupta here.

SHRI BHUPESH GUPTA: Yes, but he stands on the mercy of Shiv Sena.

SHRI Y. B. CHAVAN: No, not at all. (Interruptions). No, he had the courage to take action against Shiy Sena.

SHRI BHUPESH GUPTA: No, he is on the mercy of Shiv Sena.

MR. CHAIRMAN: To make such remarks is not just.

SHRI B. K. P. SINHA: The hon. Home Minister has not replied to one aspect of the question whether Shiv Sena is a progeny of the Congress, or a progeny and splinter group of the Sampoorna Maharashtra Samiti, or the Maharashtra Ekikaran Samiti, on which all the hon. Members sittingt here were represented.

SHRI Y. B. CHAVAN: Sir, I am glad he brought it up because I did not want to go into that aspect, and he did not allow me to complete even the other aspects. It is completely wrong to say that it has anything to do with the Maharashtra Pradesh Congress Committee. I would like to say that the Maharashtra Pradesh Congress Committee is on record

[Shri Y. B. Chavan]

condemning, sometime in 1967, the activites of Shiv Sena; you will see it is on record, their resolution is to that effect.

Calling Attention

He mentioned one fact and I know some facts about it. The President of the Maharashtra Pradesh Congress Committee went to one of their functions to tell them that they were going on a wrong way because they were trying to mislead the younger generation. He had the courage to go to their platform and tell them that they were going on a wrong path.

SHRI BHUPESH GUPTA: The Bombay P.C.C. President started it . . .

SHRI Y. B. CHAVAN: I am giving the explanation. It was in condemnation of Shiv Sena; it was to tell the young people that they were being misled about this matter. It was the duty of a public worker to go and tell them about it. It is no use merely condemning things. He did not run away from the scene. It was very courageous of him to go and tell them what type of organisation theirs was. Sir, I would like to say this; as a matter of fact, the regional feeling which, really speaking, is now smouldering in the city of Bombay, was taken advantage of by the Sampoorna Maharashtra Samiti and the party to which the hon. Member belongs.

SHRI BHUPESH GUPTA: No. Sir. this is a thing I protest against. This is not what Mr. Bal Thackeray said; he did not involve the Communist Party.

MR. CHAIRMAN: Mr. Bhupesh Gupta. let us follow certain rules of procedure.

SHRI BHUPESH GUPTA: What are the rules of procedure?

MR. CHAIRMAN: Others come in also, and they should have an opportunity to speak.

SHRI BHUPESH GUPTA: Instead of answering the charges he accuses us. Is this the answer when so many people have been killed?

Mr. CHAIRMAN: Mr. Rainarain

श्री राजनारायण : जरा सोच समझ लीजीये कि मैं फिर खड़ा होऊ या नहीं। अब

अगर खड़ा हो जाऊंगा और आप बैठायेंगे तो बैठूंगा नहीं । जो डीसेसी का यहां नाम लेते है ...

MR. CHAIRMAN: Mr. Rainarain.

श्री राजनारायण : श्रीमन, मैं आपके द्वारा श्री यशवन्तराव जी चव्हाण, घर मंत्री, से यह जानना चाहता हं कि क्या वह हमारी इस भावना की कद्र करेंगे कि यह शिव सेना जनतंत्र के लिये कलंक है. * * *

श्री वाई० बी० चह्नाण : मानता हुँ ।

श्री राजनारायण : इस राष्ट्र के लिये कलंक है ।

श्री वाई० बी० चहाण : विल्कुल सही

श्री राजनारायण : ' और जिस किसी ताकत ने इस शिव सेना का संगठन कराया. इसको प्रोत्साहन दिया वह राष्ट्रीय एकता का भंगी है और देशद्रोही है, राष्ट्रद्रोही है। पहला सवाल तो यह है।

दुसरा प्रश्न । क्या श्री यशवन्तराव जी चहाण, घर मंत्री, को इसी सदन में जब बम्बई के दौरे से मैं आया था शिव सेना के सवाल पर हमने एक छोटा बयान किया था उस बयान की स्मृति है ?

श्रीमन, देखिये, मैं सदन के सम्मानित सदस्यों से आपके द्वारा निवेदन करना चाहता हं कि शिव सेना के प्रश्न पर केवल हल्के भाव से यहां सदन में चर्चान करें, यह एक ऐसा प्रश्न है जो हमारे राष्ट्र को चबा रहा है, खा रहा है। यहां चहि कोई कुछ कह ले, चाहे घर मंत्री जवाब दे ले या श्री भूपेशगुप्त कुछ प्रश्न कर लें मगर मूल प्रश्न की तह में जब तक नहीं पहुंचा जायगा तब तक हमारे राष्ट्र पर बहुत भयंकर संकट आयेगा । यह अनेक प्रकार से आ रहा है, चाहे वह शिव सेना का हो, या चाहे उसे महाबीर दल कहें, या चाहे उसे मुस्लिम मजलिस कहें, या चाहे उसे गोपाल

सेना कहे, कुछ कहे, यह अनेक प्रकार से, अनेक शेप मे, अनेक शक्ल मे आ रहा है। इसलिए मैं कहना चाहता ह घर मत्री जी से कि जरा धीरज से सोचे । इस सदन मे इसके पहले भी बयानात हुये है और जब मैं बम्बई गया था तो वहा उत्तर भारत के लोग मिले थे और उन लोगो ने स्पष्टतः हमको कहा था कि बम्बई सरकार स्वतः, खुद ब खुद, इस शिव सेना को प्रोत्साहन दे रही है। वहा पर उस समय मुख्य मन्नी ने कुछ बयान दिया कि शिव सेना की कुछ एक्टीविटीज को वह बुरा मानते हैं मगर शिव सेना एज सच (खुद) को बुरा नही मानते, महाराष्ट्र सरकार का यह स्पष्टीकरण था कि शिव सेना के कुछ कार्यों को तो वह अनुचित कहते हैं मगर शिव सेना खुद ब खुद अपने में ठीक, है। तो जो चीज अपने में गलत है उसको ठीक कहना, उसको प्रोत्साहन देना होता है, उसको सर-क्षण देना होता है और मैं चाहुगा कि घर मती जी महाराष्ट्र सरकार के इस मकसद को, इस व्यक्त की गई भावना को, अच्छी तरह से जाने और पता करे।

श्री यशवन्तराव जी चहवाण जनवरी को गये थे और श्री मोरारजी भाई 7 फरवरी को गये थे। इस सवाल का स्पष्टी-करण क्या सरकार करेगी कि मोरारजी भाई सक्शल चले जायं इस सम्बन्ध में पुलिस कमिश्नर और शिव सेना के लोगो में समझौता हुआ, मगर चुकि वहां ज्यादा लोग आ गये जहा कि मोरारजी भाई को रुकना था और शिव सेना का एक स्मरण-पत्न लेना था, चुकि वहा इतनी भीड़ आ गई कि उन लोगो ने सोचा कि मोरारजी भाई का रुकना संकट से खाली नही है। इसलिये चले गये और शिव सेना के लोगो ने इसको बहाना बनाया कि चूकि पुलिस कमिश्नर ने हमको बचन दिया था इस जगह पर मोरारजी को रोकेंगे और वहा पर स्मरण-पत्र दे देगे, वह नही दिया इसलिये हम स्वतंत्र है, जो कुछ चाहे

करे । अगर ऐसा नहीं किया तो क्यों नहीं किया इसका स्पष्टीकरण होना चाहिये ।

क्या यह सत्य नहीं है श्रीमन्, कि बाल थेकरे से जेल में जाकर अनुनय-विनय किया गया अधिकारियो द्वारा और वयान कराया गया यह समझ कर कि अगर बाल थेकरे सार्वजनिक ढंग से वयान नहीं देते तो पुलिस, जिस पर जनता की, लोगो की, सुरक्षा का भार है उस पुलिस के अदर इतनी शक्ति नहीं है कि वह बम्बई के अदर नागरिको को सरक्षण दे सके, इसलिये वह गये, जेल मे जाकर बयान लिया और ले आ कर उसको प्रकाशित कराया।

क्या यह सरकार बतायेगी कि जो 4000 के करीब आदमी पकड़े गये हैं उनमे कौन लोग है, शिव सेना के वालटियर कितने है, शिव सेना के वालटियर कौन हैं ? यह जितने गुड़े, जितने लफगे और जितने असामाजिक तत्व है यह सब आज अपने को शिव सेना के कहते हैं। आज स्पष्टतः घर मत्नी को समझना चाहिये कि बम्बई मे एक समानान्तर सरकार बनी हुई है, वह अपनी तरफ से आदेश पत्न जारी करती है, अपनी तरफ से परिपन्न जारी करती है, अपने को सरकार समझ कर काम कर रही है, श्री यशवत राव चव्हाण की आख और नाक के नीचे कर रही है, और फिर ऐसी बात होते हुए हमारे घर मंत्री चव्हाण साहब जो केन्द्रीय घर मत्री है, बम्बई की सरकार की सराहना करते हैं, या उनको संरक्षण देते हैं, यह कह कर कि चुकि मुख्य मंत्री यहा विराजमान नही है इसलिये मख्य मत्री की प्रतिष्ठा की रक्षा करना हमारा कर्त्तव्य है। यह कोई जनतत्नीय आचरण नहीं है, जनतत्रीय आचरण का निषेध होता है। यहापर जो सत्य है उसी को सत्य कहना चाहिये । यशवत राव चव्हाण साहब यह कह कर भले ही आज अपने कर्त्तव्य की पूर्ति समझे कि हमने कह दिया शिव सेना फासिस्ट आर्गेनाइजेशन है मगर यह कथन कर्त्तव्य की पूर्ति नही है। कह दिया यशवंत राव जी

[श्री राजनारायण]

Calling Attention

ने एक मर्त्तंबा कहीं बयान में, मगर उसके विपरीत बम्बई सरकार के द्वारा, महाराष्ट्र सरकार के द्वारा, महाराष्ट्र सरकार के द्वारा आचरण हो रहा है, और एक समानान्तर सरकार बनी हुई है। उसका निराकरण करने के लिये बम्बई सरकार ने क्या किया?

में जानना चाहता हूं, पांचवां सवाल, क्या सरकार को इस बात की जानकारी है कि जो मरे हैं वह कौन हैं? शिव सेना के लोग हैं, गुंडे हैं, लफंगे हैं, वह निरीह हैं मासूम हैं, निर्दोष हैं, लफंगे हैं, वह निरीह हैं मासूम हैं, निर्दोष हैं, जिसको इस बर्बर सरकार ने बर्बरता के साथ भूना है। छत पर बच्चे हैं, उनको गोली लगी है, धड़ाम से मरे हैं। शिव सेना के लफंगों पर, बदमाशों पर, असामाजिक तत्वों पर गोली नहीं चली है। फिर भी सरकार कहती है हमने वहां पर पुलिस के जिर्ये गोली चलायी, पुलिस ने सहयोग किया। अगर तथ्य देखा जाय और जनतंत्रीय बुद्धि और व्यवहार हो, तो शिवसेना के कुकर्मों को आगे वढ़ाने में पुलिस ने सहयोग किया।

श्रीमन्, मैं बम्बई कारपोरेशन के चुनाव के मौके पर बम्बई मौजूद था, दो दिन का हमारा कार्यक्रम था। मैं शिव सेना का खुद भुक्तभोगी हूं। क्या यशवंत राव चव्हाण को इस वक्त की जानकारी नहीं है? श्री भूपश गुप्त ने थोड़े में कहा। उसकी पूरी बात जान लें। शिव सेना की शुरुआत हुई कृष्ण मेनन के चुनाव के समय से, शिव सेना की शुरुआत हुई श्री एस० के० पाटिल से, श्री एस० के० पाटिल की तरफ की सारी शक्ति, श्री पाटिल के प्रभाव में पनपने फिरने वाले पूंजीपतियों ने शिव सेना को अपार धन दिया उसके संगठन को बढ़ाया, जाल को फैलाया।

श्रीमन्, मैं आपके द्वारा घर मंत्री से जानना चाहूंगा कि 9 तारीख को जार्ज फर्नान्डेज के साथ क्या हुआ । जार्ज फर्नान्डेज की मीटिंग थी, वह मीटिंग स्थगित कर दी गई। शिव सेना के लोग वहां पहले से ही आ कर एकत्रित हो गये। अपने आदिमयों को दफ्तर में भेजते हैं और कहने लगे जार्ज को लाओ आकर बोले पब्लिक यहां आ रही है। तो जार्ज जब आयेंगे तो पब्लिक भी रहेगी । मगर शिव मेना के लोगों ने वितंडावाद किया । कहा : जार्ज बेलग्राम चलो, जार्ज बेलग्राम चलो । और सरकार ने उसमें क्या कार्यवाही की ? जार्ज फर्नान्डेज ने परसों हमको बताया कि जब वह गाड़ी में बैठकर गये और खद देखा है घटनास्थल पर जा कर, तो पूलिस उनके साथ मजाक करती है। पुलिस के आफिसर कहते हैं चले जाओ, कोई रोक नहीं है। थोड़ी दूर जाने के बाद देखते हैं पुलिस का बैरियर बना हुआ है, रुकावट है, पुलिस के अफसरों ने जार्ज की कोई मदद नहीं की। इस तरह से अगर चुनाव जीतने की साजिश होगी चव्हाण साहब, तो यह देश रसातल को जा रहा है इस पर गौर कीजिए।

दूसरी तरफ यह हुआ है कि वहां पर होटल वाले जितने थे उनको मारा गया। होटलों में शिव सेना के लोग क्यों गये। होटलों का क्या संरक्षण पुलिस वालों ने किया? दुकानें लूटी गईं, उनके लिये वहां पुलिस ने क्या संरक्षण किया? पुलिस खड़ी है और शिव सेना के लोग घुस-घुस कर भयंकर उत्पात कर रहे हैं, मार काट कर रहे हैं। ये सब काम हो रहे हैं ...

MR. CHAIRMAN: Mr. Rajnarain, you kindly finish now. Others have to speak.

श्री राजनारायण: और इन कारनामों के बाद हमारे मित्र श्री यशवंत राव चव्हाण कहते हैं कि हम संरक्षण दे रहे हैं, चूंकि मुख्य मंत्री यहां विराजमान नहीं हैं इसलिए उनके सम्मान और प्रतिष्ठा की रक्षा करेंगे। इस तरह के संरक्षण से देश की असुरक्षा और अरक्षण होगा, देश खत्म होगा। इसलिए मैं चाहूंगा, निश्चित रूप से इसका जवाब हो। जो लोग गिरफ्तार हैं, 4,000 के करीब खबर है, उसमें शिव सेना के

[श्री राजनारायण]

संगठन के कितने है, शिव सेना का ढांचा क्या है, उसका उद्देश्य क्या है, उसने किस उद्देश्य से और कार्यक्रम से अपने को गठित किया है, यह सब कुछ आना चाहिये। लोग मरे हैं उनमे शिव सेना के कौन हैं और जो निरीह बच्चे मरे है, निर्दोप मरे हैं, मासूम मरे है, उनके मुआवजे के लिये सरकार ने अभी तक प्रयत्न क्यो नही किया और जिन लोगों ने बर्बरता के माथ गोली चलाया है उनके लिये वहा की सरकार कहा तक दोषी है? इसलिये मैं पूरा दोष आज महाराष्ट्र की सरकार को देता हूं और उन अधिकारियों को देता हूं जिन्होने शिव सेना की गतिविधियो पर अंक्ण नहीं लगाया । शिव सेना के जरिये वहां के नागरिकों की हिफाजत नहीं होगी। उनके ऊपर गोली चलाई गई। इसलिए मैं चाहंगा सरकार हमारे सुझाव को माने कि एक पालियामेन्ट्री कमीशन बैठे और उन तमाम घटनाओ की जांच करने के बाद आगे कौन कदम उठाया जाय इस पर विचार करे। क्या सरकार तैयार है कि एक इन्क्वायरी कमीशन वहां जाय जिसमें राज्य सभा के और लोक सभा के सम्मानित सदस्य रहें और सारी घटनाआं और सारे तथ्यों पर चर्चा हो वरना हमारा देश एक शब्द वाक्य जाल से, कानूनी बचत से, आज जहसूम में जा रहा है। मैं बहुत दर्द के साथ कह रहा हूं। शिव सेना के बारे में यहा पूरे एक दिन का विवाद होना चाहिये। इस पर अच्छी तरीके से विचार हो और इस समय अन्य उदाहरण रखने का मौका नहीं है वरना मै उन तमाम तथ्यों को यहा पेश करता।

SHRI Y. B. CHAVAN: Sir, the hon. Member has asked me very few questions in this sense that he wanted to know about the Constitution of the Shiv Sena, etc. This is a matter which I will have to find out from the documents and give it to him. Some time I will do that.

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He asked me whether I agree with him that the Shiv Sena organisation . . .

SHRI SYED AHMAD (Madhya Pradesh): You are the Home Minister and you are not aware of the Constitution of the Shiv Sena?

SHRI Y. B. CHAVAN: I am not unaware of it. But if at all the documents have to be produced, that will take some time. I have not learnt it's constitution by heart; I cannot just reproduce it here.

The other thing that he asked me is whether I consider Shiv Sena as an organisation which has disgraced democracy. I entirely agree with him on that question. I have said that. I have maintained this position: I have taken this view even formerly.

He then talked about the people who were arrested and asked how many of them are Shiv Sena volunteers or sympathisers. The information that I got from the Maharashtra Government—they have made this statement—is that bulk of them are sympathisers and volunteers of the Shiv Sena.

In the case of persons who died it may be possible that some innocent persons are involved. On such occasions innocent persons de fall victims to firing. I do not say that there may not be innocent persons involved. I have heard of at least one case of a girl who was standing on the balcony having been killed in the firing, It was very sad: I am sure that that girl was innocent. But it is very wrong to say that all of them were innocent. It will be very wrong to say that.

About what happened to Mr. Fernandes's meeting I have no facts and I cannot make any statement about that.

SHRI Z. A. AHMAD (Uttar Pradesh): What about the Enquiry Committee?

श्री राजनारायण: श्रीमन्, हमने तीन चार सवाल किये और उनका कोई जबाब नहीं आया।

श्री निरंजन वर्मा (मध्य प्रदेश): और भी सवाल करना चाहते हैं।

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(Interruptions.)

AN HON. MEMBER: It is correct.

SHRI MULKA GOVINDA REDDY: Please wait. It is true that the Bembay unit of the Praja Socialist Party had an adjustment of seats with the Shiv Sena. (Interruptions). Please wait. With regard to municipal elections in Bombay, there was absolutely no alliance, but after the elections when they found that the activities of the Shiv Sena were not in the national interest and they were not democratic, the PSP made it clear that they were not going to cooperate with the Shiv Sena in the municipal affairs and that they would like to sit in a separate block, which is a fact.

SHRIB. D. KHOBARAGADE: The hon. Member should know that they had walked out of the Bombay Corporation meeting held recently along with the Shiv Sena in protest when they were not allowed to discuss adjournment motion.

SHRI MULKA GOVINDA REDDY: Let me go on. We must go into the causes . . .

SHRI M. M. DHARIA (Maharashtra): Sir, I have not so far intervened, but let the record be very clear. It is on the suggestion of the PSP that Mr. Nath Pai, along with his colleagues, went to the Yervada jail and he had requested that Shri Bal Thackeray should be released, when we had been making this demand that the Maharashtra Government should remain firm. It is the PSP, it is the SSP, it is the leaders of the Swatantra Party, who were making a demand for the release of Shri Bal Thackeray Let that be made cleai.

(Interruptions.)

श्री राजनारायण: श्रीमन्, चूंकि एस० एस० पी० का नाम लिया गया है, इसलिए हमे इस बारे में कहने का मौका दिया जाना चाहिये।

SHRI MULKA GOVINDA REDDY: We must go into the causes of these Bombay disturbances. The main reason why this took place was that the Shiv Sena, along with some other parties, have been demanding the inclusion of Belgaum in Maharashtra. After the reorganisation of the States, certain border disputes were there but the

श्री राजनारायणः श्रीमन् में यह जानना चाहता हूं कि वहा पुलिस आफिपरों ने जाकर श्री थैंकरे का बयान लिया या नहीं ? श्री मोरारजी देसाई के समय पुलिस किमश्नर और शिव सेना के लोगों के बीच में समझौता हुआ या नहीं ? वहां पर पैरलल सरकार है या नहीं ? इन सवालों का कोई उत्तर माननीय घर मत्नी ने नहीं दिया। ये मूल प्रश्न है क्योंकि इससे यह सिद्ध होगा कि सरकार श्रिव सेना के सामने नतमस्तक हुई है और श्रिव सेना की गतिविधियों को बढ़ा रही है।

SHRI Y. B. CHAVAN: Well, Sir, I did try to find out about that and it is a fact that the Police Commissioner had told even Shri Morarji Desai that if the demonstrators were peaceful, then possibly he may step on the way and take the memorandum, because that is the normal way of dealing with demonstrations.

SHRI A. P. CHATTERJEE (West Bengal): This is not the normal way. Our experience is . . .

SHRI Y. B. CHAVAN: It may be your experience.

श्री राजनारायणः एग्रीमेट में लिखा गया है। शिव सेना की तरफ से पुलिस · · ·

SHRI Y. B. CHAVAN: I have myself many times . . .

SHRI BHUPESH GUPTA: When Indira Gandhi goes, we are put in prison by hundreds. Leftists are put in prison by hundreds.

MR. CHAIRMAN: Mr. Govinda Reddy.

SHRI A. P. CHATTERJEE: We know how the people in Bengal are treated by the Central Ministers. Nobedy talks to them. Why this favouritism to the Shiv Sena?

SHRI MULKA GOVINDA REDDY: I must very strongly refute the charge made by the H₁ me M₁n₁ster . . .

SHRI Y. B. CHAVAN: I have not made any charge.

SHRI MULKA GOVINDA REDDY:...
that the PSP had an alliance with the Shiv
Sona, It is not a correct fact.

Government of India, in spite of repeated demands made by the States concerned, never made any attempt to solve the border disputes. With regard to Belgaum and other areas they did make an effort. The Mahajan Commission was appointed and it submitted its report. It should have been considered as an award and implemented. In spite of the fact that for the last one year or so the report was before the Central Government, they did not implement the award given by the Mahajan Commission, And this led to this dispute. If only the Central Government was firm in accepting it and implementing the award of the Mahajan Commission, the Bombay holocaust would not have happened. What has happened, Sir? Most of the Maharashtrians—may be rightly—are entertaining the same hopes, feelings and emotional oneness with the people of Belgaum and they want that this area should come to Maharashtra. When that was the situation, it is quite likely that many officers.

SHRI B. K. P. SINHA: May I ask one clarification from the hon. Member? Is the hon. Member expressing his personal view or expressing the view of the PSP, including the view of Mr. Nath Pai and Mr. Gorey?

SHRI MULKA GOVINDA REDDY: Let me tell you, Sir, with regard to the border disputes, all the political parties in India are divided, including the Congress Party. At one time all the States in India were ruled by the Congress Party, at the Centre as well as in the States, and they could have settled it amicably without any trouble and without asking the people to go in demonstration against it. They did not do it. The Congress Party or the Maharashtra Congress hold one view. The Mysore Congress holds another view. Even Mysore man, who is the Congress President, has failed to solve problem. It was at his instance that this Commission was appointed and he has failed to solve it. All the political partiesthe SSP, PSP, Swatantra Party and to some extent the Jan Sangh—are a divided on the border issue and particularly with regard to the Mysore-Maharashtra border. The officers of the Maharachtra Government, particularly in the police and the armed police, felt one with the Shiv Sena or any

other political party with regard to Belgaum. So, the Government of India should have expected, when such a situation arose. that the police officers and the armed police would not evince as much interest or they might not be impartial. They should have foreseen these things and they should have sent their own military and armed police to protect the lives of millions in Bombay and their property. What has happened in Bombay is that the targets of attack were mostly South Indians-people from Mysore, people from Kerala, people from Madras and Andhra-were attacked. Their person might not have been attacked, but their properties were looted. This is not the first instance. This is not the first time that such a holocaust has taken place in Bombay. This is the third or fourth time that the hooligans, under the advice and under the management of organisations like the Shiv Sena, have looted properties belonging to South Indians. This is the third or the fourth time. The Government should have taken proper care to see that these elements were rounded up. They had given public notice. When Mr. Chavan went to Bombay he was prevented. They did agitate against his entry into Bombay. They had given a public call, but the Central Government and the State Government did not take proper care and did not take proper precautions. I would like to ask the Home Minister whether they had rounded up some of these elements, the leaders, before the 27th or immediately after the notice was served by Mr. Bal Thackeray and, if so, how many were arrested before the 27th, when Mr. Chavan went to Bombay. I would also like to know from him how many shops and hotels were looted, particularly those belonging to South Indians and non-Maharashtrians. Properties of non-Maharashtrians had been looted by these hooligans and it is said, according to the papers, that some of these stolen properties are found in some of the middleclass families. It is very preposterous, very dangerous to think that such a thing has happened in Bombay. We will all have to hang our heads in shame with regard to the happenings in Bombay, 1 P. M. I would like to know from the Home Minister what steps the Government is taking to see that there is normalcy there. The non-Maharashtrians are feeling insecure, their life is insecure, their property is insecure. What steps is the Government

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to a matter of

[Shri Mulka Govinda Reddy] of India going to take to see that they are protected and they return to Bombay?

If at any time there was any breakdown of law and order and if there was any justification for imposition of President's rule, it was here in Bombay where there was complete chaos. There was no law and order. There was a breakdown of the Constitution, the Naik Ministry should have been dismissed, President's rule should have been imposed and the Army should have been sent there. It is no use bringing in Mr. Nath Pai, What has Mr. Nath Pai done? This is a matter which has arisen out of the Mysore-Maharashtra border dispute. You must give me more time, Mr. Chairman. There are people who entertain some doubts that the PSP had some sort of understanding. During these disturbances I am proud to say that the workers of the Praja Socialist Party went round wherever possible to restore order, to restore peace, to restore normalcy. Their effort might not have been big, but it is a fact and I am proud that they went round and tried to see that peace was restored in Bombay. What Mr. Nath Pai did was he wanted to see that this holocaust was put an end to, that peace was restored, that normalcy was restored, that there was law and order, that people lived in peace. That is what he tried to do. When he met Mr. Bal Thackeray, he did want to impress upon him that violence would not pay; that whatever might be the reasons for the struggle or whatever might be the justification for the struggle it was not proper that violence should be used. He tried to prevent these disturbances. He tried to see that peace was restored. That is what Mr. Nath Pai had done. The Praja Socialist Party has nothing to do with these and they have no truck with them. If at all anybody is to be blamed, it is the Central Government and the State Government who have failed in their duty to protect the lives and property of the citizens of Bombay, and they should be condemned.

श्री राजनारायण : श्रीमान्

MR. CHAIRMAN: I have got a number of others.

श्री राजनारायण : श्रीमन्, हमारी केवल एक बात सन लीजिये... SHRI MULKA GOVINDA REDDY
The Home Minister must answer first,

श्री राजनारायण : श्रीमन्, मोहन धारिया जी ने जो हमारी पार्टी के बारे में कहा है उसका स्पष्टीकरण में एक मिनट में कर देता हूं...

SHRI Y. B. CHAVAN: I do not know: the hon. Members are making long speeches. If I am supposed to reply to every speech, possibly I will have to make one dozen speeches. The hon. Member most of the time gave his explanation on behalf of his party and his colleagues. He is free to do that. As far as the questions are concerned, he only asked what is the number of shops of South Indians that were looted, etc. Whatever information I have got is subject to correction because this information I have tried to get on the telephone. My information is that the number of hotels that were looted is about 63 out of which 43 were of South Indians. There were also non-South Indian hotels. The number of shops looted is about 123, I am told, and those belonging to the South Indians are about 14.

SHRI BHUPESH GUPTA: Gross underestimation.

SHRI Y. B. CHAVAN: May be, but I am subject to correction. Whatever information I have got I am telling you. I know one diamond shop belonging to a Maharashtrian was also looted. It may be that South Indians have suffered more, but hooligans have not made any distinction between non-Maharashtrians and Maharashtrians in the case of looting.

(Some hon. Members stood up.)

MR. CHAIRMAN: I am giving an opportunity to everyone to say something. But I cannot allow anybody who is not on the list to get up.

SHRI MULKA GOVINDA REDDY: The Home Minister did not answer the points that I raised. Firstly, the causes for the trouble. Then, what are they going to do about the Mahajan Commission Report? This is a very important matter. As he rightly put it, it may not be possible for him to reply to all the points made by the hon. Members. I demand that there should be as

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thorough debate, one day's debate on this I also demand that there should be a commission of Inquiry to go into the whole happenings in Bombay.

Calling attention

श्रो राजनारायण: मुझ को केवल एक मिनट में यह कहना है कि मोहन धारिया जी ने एस० एम० पी० का नाम लिया है तो एस० एस० पी० का यह सिद्धांत है कि प्रिवेंटिव डिटेंशन ऐक्ट के अन्दर गिरफ्तारी नहीं होनी चाहिये और अगर किसी ने कोई अपराध किया है तो उसके ऊपर बाकायदा मकदमा चले। हमारी मांग है कि ठैकरे के ऊपर वाकायदा कल्ल को इंस्टीगेट करने और अबेटमेंट का एक मुकदमा चलाया जाना चाहिये जो कि उन्होंने किया है और उनको हीरो नहीं बनाया जाना चाहिये प्रिवेंटिव डिटेंशन ऐक्ट के अन्दर गिरफ्तार कर के। अगर इस पालिसी के तहत किसी ने कोई बात कह दी है नो ठीक है क्योंकि मोहन धारिया जी प्रिवेंटिव डिटेंशन ऐक्ट में गिरफ्तार होंगे तो हम उसका विरोध करेंगे और भवेश गप्त जी प्रिवेंटिव डिटेंशन ऐक्ट में गिरफ्तार होंगे तो हम उसका भी विरोध करेंगे। प्रिवेंटिव डिटेंशन ऐक्ट के तहत गिरफ्तारी के हम विरोधी हैं, यह मैं साफ कर देना चाहता हं।

MR. CHAIRMAN: Mr. Lokanath Misra.

SHRI MULKA GOVINDA REDDY: Mr. Chairman, the Home Minister did not answer two points which I made. I wanted to know how many preventive arrests were made before the 27th of January. Why did they not implement the Mahajan Commission Report which is mainly responsible for this holocaust in Bombay?

SHRI Y. B. CHAVAN: I do not have any information with me about the arrests before the 27th or after the 27th.

SHRI LOKANATH MISRA: I do not intend to make a speech. I have never allowed some other Members doing so because I am against, during a calling attention motion, anybody making speeches, whether it is Mr. Bhupesh Gupta or Mr. Rajnarain. I have been resisting it but all the same it

continues. I am against it. Therefore, I would not do it. Some allegations have been brought by Mr. Dharia that my party was involved in making the demand for the release of Mr. Bal Thackeray. I do not know who that particular party member is, but so far as the party is concerned, the party condemns the actions of Mr. Bal Thackeray and the Shiv Sena. In fact you may be remembering that two years before it was I who on the floor of the House brought the Shiva Sena matter for the first time. It was I who made allegations .. · (Interruption) May be, rightly or wrongly. I condemn the actions of Mr. Bal Thackeray, I do not know whether he has made any demands at all. I have been condemning the Shiv Sena. Two years before I did it. None of you did it. Some of the Congress members were involved in it. Let me not get into a controversy.

I would ask two questions specifically of the Home Minister, I would like to know whether any action has been taken against the Police Commissioner, who must be a Maharashtrian I presume, for having got into this alliance with the Shiv Sena to allow a memorandum to be submitted in a procession to the Deputy Prime Minister of India. and whether the Deputy Prime Minister's prior permission or consent, whatever that may be called, had been obtained by the Police Commissioner before he could get into such an alliance with the Shiv Sena; whether it is an alliance or understanding or agreement, whatever it is, whether the prior consent and permission of the Deputy Prime Minister was obtained so that he could be stopped in the midst of a mob and a memorandum submitted to him. If that was not done and in spite of that without the permission and consent of the Deruty Prime Minister if any Commissioner had got into an agreement or contract or understanding with the Shiv Sena that he could stop the car and the Memorandum be submitted and that flared up the entire thing, has any action been taken against that Police Commissioner? This is number one.

Secondly, I would like to know whether any of the top leaders of the Congress Party even new has condemned the action of the Shiv Sena and whatever had happened in Bombay; whether any of them including Mr. Chavan himself who is the Home Minister of the Country, has paid a visit to

[Shri Lokanath Misra]

Bombay City to pacify matters, to see that normalcy is regained. In the case of the earthquake there, we found the name of Mr. Chavan appearing in the next morning's papers regarding his visit to the affected area. In the case of Bombay, may I know whether any of the top leaders of the Congress Party including himself and the Prime Minister, have condemned or they have ever thought of paying a visit to that area which has been so badly affected?

Thirdly, the Home Minister gave certain information about South India establishments. May I ask him categorically how many non-Maharashtrian premises or shops or houses have been damaged and how many non-Maharashtrians have been shot by firing?

SHRI Y. B. CHAVAN: The break-up of these establishments and the deaths, I do not have at the present mement. As you suggested, Sir, or as some other Members suggested, if this matter is going to be discussed further in the House, I have no objection to the discussion. Whatever information I will have at that time, I will give with the details of the break-t.p.

MR. CHAIRMAN: That matter can be considered.

SHRI Y. B. CHAVAN: He has aksed me specific questions..

SHRI BHUPESH GUPTA: Sir, at least one day we want.

SHRI M. M. DHARIA: I support it. Let there be a debate. Everybody will be in a position to know, and let there be no misunderstanding. I have also to say many things.

SHRI Y. B. CHAVAN: The hon. Member has raised a question whether the Commissioner had taken the previous consent of the Deputy Prime Minister about this matter. I do not think there was any agreement as such. But they were told—this is my information—that if they were peaceful and if they could peacefully give a memorandum, they could do that. And I am told that after the Deputy Prime Minister reached the place, the Commissioner did mention this fact to the Deputy Prime

Minister. The Deputy Prime Minister did not say either 'yes' or 'no'. But when the Commissioner himself saw that the demonstrators were not peaceful and they were violent he did not stop the car. This is what happened.

Now, the hon. Member....

SHRI DAHYABHAI V. PATEL: All this decision taken by the Police Commissioner?

SHRI Y. B. CHAVAN: It was not a decision.

SHRI DAHYABHAI V. PATEL: Whether a letter is to be sent or whether to stop the car, is the decision of the Police Commissioner?

SHRI Y. B. CHAVAN: Well, Sir, I would like to tell the hon. Member that I happened to be in Maharashtra on the 10th. While addressing a public meeting at Ichalkaranji, I had condemned the activities of violence, and that has appeared in the Press. I do not know whether it has appeared in the papers which he reads. But I was not in Delhi. (Interruptions) I am sorry. If they did not think it necessary to publish it in the national papers, I cannot be blamed. But I took the first opportunity to condemn it and also to give advice that on such questions as border, we should not resort to violent methods. It is true that I did not rush to Bombay because I thought that my going there would be creating more problems to the police administration there.

SHRI BHUPESH GUPTA: Why?

SHRI Y. B. CHAVAN: That was, really speaking, a matter that I thought...

SHRI BHUPESH GUPTA: Why? You are the Home Minister of the ccuntry. You should ask whoever...

SHRI Y. B. CHAVAN: It is a matter of wisdom.

SHRI BHUPESH GUPTA: You went somewhere. They decided, because your route was different.

SHRIY. B. CHAVAN: I gave my reason why I did not go. All the important leaders in Bombay have certainly condemned it in the proper manner.

MR. CHAIRMAN: Mr. Shejwalkar. You will put only questions. I shall not take more than 10 minutes. I would like to exhaust the list of Members. We are going to have, most probably, a debate. I am considering the matter.

SHRI A. P. CHATTERJEE: Still you will allow me two minutes.

MR. CHAIRMAN: Leave it to me. I shall see.

श्री ना० कु० शेजवलकर (मध्य प्रदेश): सभापति महोदय, में आपका ध्यान इस ओर आकर्षित करना चाहता हूं कि अभी कहा गया कि पुलिस ने पूरा प्रयास किया स्थिति पर काबू पाने के लिए। वस्तुस्थिति ठीक इसके विपरीत है। अगर गृह मंत्री चाहें तो में नाम भी बता सकता हूं। एक स्थान पर जब पुलिस स्टेशन पर सूचना देने के लिए नागरिक पहुंचे कि यह दुकान जल रही है तो वहां पर उनसे कहा गया कि आप जाकर दूसरी दूकानों को क्यों नहीं जलाते । पूलिस स्टेशन पर पुलिस आफीसर ने यह बात कही। अगर आप नाम चाहते हैं तो मैं नाम बता सकता हं। इस स्थिति में यह कहना कि पुलिस ने बड़ी अच्छी तरह से काम किया, कन्ट्रोल किया, यह कहां तक ठीक है, इसके बारे में जानकारी दी जाय। मैं तो यह देखता हं कि इस प्रकार के आन्दोलन या इस प्रकार की जो गुन्डागर्दी होती है उसके लिए कुछ न कुछ विशेष रूप से शासन की नीति जिम्मेदार है क्योंकि जब कोई किसी प्रकार से ठीक बात कही जाती है उसको कोई सूनता नहीं, प्रतिनिधिके रूप में आते हैं तो कोई सुनता नहीं और जब गुन्डागर्दी होती है तभी शासन का ध्यान आकर्षित होता है। तो मैं यह <mark>जानना</mark> चाहता हूं कि अब भी इस स्टेज पर भी इस प्रकार की समस्या को हल करने के लिए शासन के पास क्या कोई योजना है कि सारी प्रान्तों की सरकारों को बुला कर या जो देश के प्रमुख नेता हैं उनको बुला कर इस समस्या का हल निकाला जाय।

SHRI Y. B. CHAVAN: Sir, he has asked me question on the merits of the

border dispute as such. I must say that Government has not taken any final decision about the Mahajan Commission's Report. Certainly, the National Integration Conference has suggested whether certain principles can be worked out on this basis. Even in that matter, the Prime Minister had made the point clear that even if such principles are evolved, it is not certain whether they will be applied to the Mahajan Commission's Report or not. She has not pointed out anything about this. This is merely a statement of fact of Government's position so far as the matter is concerned.

SHRI MULKA GOVINDA REDDY:

MR. CHAIRMAN: I do not allow anyboc'y,

SHRI MULKA GOVINDA REDDY: He referred to the Mahajan Commission's Report. The National Integration Conference did not take into consideration what had already happened in regard to Mysore-Maharashtra. What the National Integration...

SHRI Y. B. CHAVAN: This is exactly what I have said. The Prime Minister made the position clear; whether this will be applied to the Mahajan Commission's Report or not, she has not...

MR. CHAIRMAN: We will give an opportunity for a full discussion later. I have promised that I will exhaust all these names.

Mr. Achutha Menon.

SHRI C. ACHUTHA MENON (Kerala): I will put a brief question. Was it not a fact that the Home Minister gave a chit of good conduct to the Maharashtra Government? It appeared in the papers like that. He is even now defending the Maharashtra Government. From the whole series of events. it seems that the Maharashtra Government had failed in its primary duty of protecting the lives of citizens there and the whole city of Bombay which had a glorious tradition in the national and the working class movements. The whole city of Bombay, its whole population, was held to ransom by a fascist criminal gang for four days together, and the Government was unable

[Shri C. Achutha Menon]

to prevent it. And we have also the instance of the Commissioner of Police coming into an agreement with the leader of this criminal gang. He is treated as a big man, like Mahatma Gandhi, in the Yeravada Jail, going to him taking his statement and then releasing it throut the Government agency. It would seem as if he could call the whole show and he could also call off the whole show. All these things happened.

Then, I put it directly to the Home Minister. There was a report in the Piess to the effect that Bal Thackerey, before giving a lead to this kind of agitation—not agitation but arson and looting and goondaism—had come to Delhi and had consultations with the highest quarters including the Home Minister himself, and then dashed to Bombay to give the call for the agitation. I want the Home Minister to reply whether he is aware of these allegations and what he has to say with regard to these.

And then Sir, there were innumerable instances like this before. This is not a new thing. As many have stated, from the time of Mr. Krishna Menon's election, people of South Indian origin, people from Tamil Nadu, people from Kerala, were ill-treated. There was a ban on the showing of Hindi films produced in Tamil Nadu. There were all sorts of things going one and two or three times before in Bombay there was looting and arson, not on such a big scale, they were minor incidents. All these years the Government kept quiet. Even now, the whole series of events show that the Maharashtra Government kept quiet. It was also suggested that the military might be called. Why did the Maharashtra Government hesitate to do it? So I want to put it to the Home Minister that the Government of Maharashtra was in collusion with the whole agitation of Shiv Sena and that is why they did not take strong action to suppress

There is another question. Lots of people have lost everything in these riots, arson and looting and all that. Would it not be fair, I put it to them, that the Maharashtra Government take steps in order to rehabilitate the poor shopkeepers who have lost everything? It may be a big sum but they have to do it because they have failed in

urgent public importance their primary duty of saving the life and property of the citizens. These are my two questions.

SHRI Y. B. CHAVAN: Let me, Sir, repudiate with all the emphasis at my command the allegation made by the hon. Member that Mr. Bal Thackeray came to Delhi and even discussed the matter with me. That is wrong, false and mischievous statement.

SHRI C. ACHUTHA MENON: You did not repudiate in when it appeared in the papers.

SHRI Y. B. CHAVAN: That he came to Delhi may be true. But that he came and discussed the matter with me is absolutely mischievous and a mean statement to make. This is merely showing anger. His anger may be justified. But at least I expect hon. Members to make responsible statements. I do not want to hold any brief for the Maharashtra Government. If the Maharashtra Government has erred, certainly it will face the consequences. What I am trying to say is that when it became obvious that the Shiv Sena was out to resort to violent activities they immediately dealt with it firmly. This is the limited statement that I am making.

SHRI BHUPESH GUPTA: Mr. Naik is not resigning.

SHRI Y. B. CHAVAN: It is no use betraying dislike for a person like this. One has to be very objective in these matters. I did say that the ranticipation went wrong about the Shiv Sena and what they did at that time. I am saying where they were wrong. But immediately when they found that the Shiv Sena was trying to be violent they became active promptly. They took to tear-gassing, lathi-charge and firing and so on. That shows they wanted to deal with the situation very firmly.

SHRI BHUPESH GUPTA: Many innocent persons were killed.

MR. CHAIRMAN: Mr. Murahari. ase be brief.

to a matter of urgent public importance

SHRI C. ACHUTHA MENON: What about my other suggestion about compensation?

SHRI Y. B. CHAVAN: I am sorry I missed that point about compensation etc. I do not know exactly what compensation is being considered. But I got the information that the Chief Minister out of his own funds has already announced Rs. 5 lakhs and they are also considering further help. This is the first instalment.

श्री गोड मराहरि (उत्तर प्रदेश): में सरकार से यह जानना चाहंगा कि क्या यह सद्दी नहीं है कि शिव सेना का जो मामला है वह कई सालों से चल रहा है और श्रूह-श्रूह में कुछ कांग्रेसी मंत्री जो कि महाराष्ट्र सरकार के हैं. वे लोग. बाल थैंकरे के साथ राय मश्वरा भी करते थे और उन्होंने उनको बढावा भी दिया । हो सकता है कि आज वही शिव सेना भस्मासर की तरह तैयार हो गई हो और कांग्रेस को भी खा जा सकती है। में जानता हं कि आज जो शिव सेना की शक्ति वढ़ रही है वह कांग्रेस को भी खा जायगी लेकिन में यह जानना चाहंगा कि क्या यह सही नहीं है कि कांग्रेस के कुछ मंत्री-में सब को दोष नहीं देता लेकिन कांग्रेस में कुछ मंत्री जो कि महाराष्ट के हैं उन्होंने इसको शरू-शरू में प्रोत्साहन दिया और साथ ही साथ क्या यह भी सही नहीं है कि शिव सेना का इस्तेमाल किया गया वहां के चनाव में। जो पाटिल साहब वहां है, या कोई हो, उनका इस्तेमाल किया वहां के कुछ नेताओं को हराने के लिये। और क्या यह भी सही नहीं है कि सम्पूर्ण महाराष्ट्र समिति जैसी संस्था महाराष्ट्र के बारे में जो कुछ राजनैतिक ढंग से वहां पर मवमेंट चला रही थी उसको खत्म करने के लिये ही कांग्रेसी नेताओं ने यह जरूरत समझी कि बाल थैकरे ऐसे आदमी को वहां खड़ा कर दे और शिव सेना ऐसी चीज वहां खड़ी कर दी। इस सारी चीज की तो वहां से शुरूआत हुई और वह भस्मासूर आज यहां पर इस ढंग से तांडव कर रहा है। मैं सिर्फ महाराष्ट्र की वात ही नहीं कहता, मैं आज गह मंत्री जी से आंध्र की बात भी कहता हं कि आज वहां मुल्की और नान-मुल्की का चल रहा है और वह भी कांग्रेस की ही करतत है, वहां के कांग्रेस के कुछ नेताओं ने अपने ही स्वार्थ के लिये वहां पर भी इस तरह का एक एजिटेशन खडा किये हये हैं। तो अस्ल में कांग्रेस के ही चलते-चलते हम देख रहे हैं कि अपने स्वार्थ के लिये कुछ नेताओं ने ऐसी संस्थायें खड़ी कर रखी है और ऐसे मुबमेंट्स खडे, कर रहे हैं जो कि आगे चल कर द्रविड कषगम से भी बहत ज्यादा खतरनाक नतीजे पर देश को ला सकते हैं और मुल्क के टकड़े भी कर सकते हैं। इसलिये मैं जानना चाहंगा कि गृह मंत्री साहब इसके बारे में कोई ठोस कदम उठाने के लिये तैयार हैं। यह सारी शुरूआत जितनी भी है चाहे वह मुल्की और नान-मल्की की हो, चाहे वह शिव सेना की हो, चाहे वह और किसी सेना की हो. हमने सुना है कि कन्नड में भी कोई सेना तैयार हई है, यह सब किसने की ? तो इन सारी चीजों को खत्म करने के लिये ठीक ढंग से काम करना पड़ेगा और ठीक ढंग से खत्म करना पडेगा क्योंकि किसी चीज को शरू शरू में प्रोत्साहन दे दे और जब वह एक बड़ी शक्ति बन जाय तो उसके बाद आप हजारों गोलियां चलायें या प्रिवेटिव डिटेंशन में रखें उससे कोई चीज होने वाली नही है। जैसा कि श्री राजनारायण जी ने बताया. एस० एस॰ पी॰ प्रिवेंटिव डिटेशन के खिलाफ रही है और अभी भी है, चाहे वह वाल थैंकरे हों या और कोई हों। लेकिन जब कानुन के खिलाफ कोई काम होता है उस वक्त ही सरकार उसके ऊपर ढंग से कार्यवाही क्यों नहीं कर पाती और उसको शरुआत में ही खत्म क्यों नहीं कर देती, यह मैं जानना चाहुगा । और मैं यह जानना चाहुंगा कि क्या गृह मंत्री जी इसके लिये तैयार हैं कि यहां एक पालियामेंटरी कमेटी इसके बारे में बने जो कि वहां पर जा कर पूरी तरह से इसकी तहकीकात करे और तहकीकात कर के एक रिपोर्ट पेश करे।

urgent public importance

SHRIY. B. CHAVAN: The hon. Member has consistently made suggestions. Many hon. Members have asked whether any Maharashtra Government Minister was involved in it. I have no information. I have no evidence to make such a statement. I cannot make any irresponsible statement like this.

About the action to be taken, certainly, I am one with them that whatever legal action can be taken against these Senas will have to be taken. But we will have to fight these ideas because these are wrong ways of fighting for public causes. And this is the basic thing about the Shiv Sena also.

About the other matter, he said that they are against preventive detention. There the trouble starts. I am asked why preventive action was taken, and when action is taken they say they are against preventive detention. How is one to function in this matter?

SHRI BHUPESH GUPTA: This is no argument. There are many provisions in the Criminal Procedure Code including section 151.

श्री जगत नारायण (हरियाणा): में होम मिनिस्टर साहव से यह पूछना चाहता हूं कि क्या उन्होंने "स्टट्समैन" की यह खबर पढ़ी है: "Three days of terror in Bombay" जो कि कल के "स्टट्समैन" में छपी थी। अभी अभी होम मिनिस्टर ने कहा कि वह सिर्फ 10 तारीख को वहा थे और उसमें यह लिखा हुआ है:—

"Mr. Chavan was in Maharashtra during these days but he did not consider it necessary to visit Bombay or to do anything about the matter."

तो उसके जवाब में उन्होंने यह कहा कि में 10 तारीख को वहां था, मैंने कंडेम् किया लेकिन मैंने जाना बेहतर नहीं समझा। उनकी नालेज में होगा कि जब कलकत्ता में डिमटरबेस हुआ था तब प्राइम मिनिस्टर खुद वहा पहुंची थीं और वह वहा जा कर लोगों से मिली थी और वहां की हालत को दुहस्त करने की कोशिश की थी। तो होम मिनिस्टर साहब ने यह मुनासिब नहीं समझा कि जब कि वस महा-राष्ट्र में ही थे वह बम्बई में तशरीफ ले जायं और वह वहां जा कर लोगों से मिलते और हालात को दुरुस्त करने की कोशिश करते ताकि जितनी बदतर हालत वहां हुई है वह न होती ? पहली बात।

दसरी बात मैं उनसे जो पूछना चाहता हं कि क्या उनकी इल्म में यह है जो कि 14 तारीख के इंडियन एक्सप्रेस में छपा है कि वहां के बम्बई प्रदेश कांग्रेस के प्रेसिडेंट का यह बयान है जिसमें उन्होने कहा है कि बाल थैंकरे ने यह साफ तौर पर कहा कि पेरी जो शिव सेना है यह फासिस्ट है और में फासिज्म में बिलीव करता हं और उसके साथ ही २ तारीख को जब उन्होने एजिटेशन शरू की तो उन्होने यह कहा कि अगर गवर्नमेंट ने पुलिस से हमें दबाने की कोशिश की तो हम नही दबेगे जब तक कि मिलिटरी नही आयेगी, गवर्नमेंट को मिलिटरी से हमको दबाना पडेगा। क्या होम मिनिस्टर साहब ने यह बयान बढ़ा है ? अगर ऐसा है, अगर वह इसको फासिस्ट समझते है, अगर वह समझते है कि हमें हर सूरत में डिफाई करना <mark>है, फासिज्म</mark> में बिलीव करते है तो क्यों हमारी केन्द्रीय सरकार इस मामले पर विचार नही करती कि शिव सेना को बैन किया जाय। यह में पूछना चाहता हूं।

तीसरी बात यह कि पालियामेटरी किमशन के लिये यहां कहा जा रहा है लेकिन अगर वह यह नहीं करते हैं तो जो नाथ पाई साहब ने कहा था कि इस मामले के लिये सुप्रीम कोर्ट का एक जज लिया जाय जो कि थारो इंक्वायरी करे तो क्या श्री नाथ पाई की इस तजवीज को वह माने के लिये तैयार है ताकि एक थारो इंक्वारी हो, ताकि सारा कुछ पब्लिक के सामने ठीक तौर पर आ जाय कि वहां पर क्या हुआ है और क्या नहीं हुआ है और किस ढंग से वहां पर इतनी खराब हालत किएट की गई है।

[18 FEB. 1969]

SHRI Y. B CHAVAN: Sir, the hon. Member has asked for information I can give him information. He read out something that I was in Maharashtra for these three days. It is not correct. On the 8th and 9th I was in the South. I reached Poona on the 9th night, I was nearly hundred miles away from Bombay. When I heard details of these things I did talk to the Chief Minister on the telephone and asked whether I should come But he was in charge of the matter. He said that action was being taken in a proper manner and I should not rush there I think by my going there, instead of helping him, I might have added to his problem Therefore, I did not go About other things, I have already answered.

श्री निरंजन वर्मा श्रीमन, यह निश्चित है कि यदि कोई यह कहे कि काग्रेसियो का रोष है तो काग्रे सियो का भी दोष नही है और में, श्रीमान होम मिनिस्टर साहब की इस बात से सहमत हं कि यहा पर पुलिस ने जो कुछ भी सम्भव था, किया किन्तु वास्तव मे वह जन-विद्रोह था। तो क्या चव्हाण साहब इस तथ्य की जांच करेगे कि इस जन-विद्रोह को दबाने के लिये शिव सेना का जन्म जिन कारणो से हुआ और एक प्रवत्ति देश में यह चल रही है कि काशमीर में गैर-काशमीरी न जाये. असम में मारवाडियो का बहिष्कार हो और दूसरे स्थानो में भी जैसे मैसर का इलाका है वहां पर और उसी प्रकार से आन्ध्र प्रदेश मे जो हो रहा है इन्ही बातो का एक परिणाम यह भी है कि महाराष्ट्र में हजारो नवयुवक आज बिना रोजगार के फिर रहे हैं और उनको रोजगार न मिल कर बहारी व्यक्तियो को वहा पर रोजगार दिया जा रहा है। उसका भी एक परिणाम यह हो सकता है। अगर यह परिणाम सही है तो ऐसी भावनाओ को दूर करने के लिये आपकी सरकार और महाराष्ट्र सरकार क्या कर रही है जिससे बाकी भारत के जो व्यक्ति वहा पर जा कर बसे है उनकी सूरक्षा हो। यह सारा देश एक है और सब जातियों के और सब प्रान्तों के लोगो का वह रहने का स्थान है इस भावना M3RS69--6

को जड प्रदान करने के लिये आप क्या सिक्य कदम उठा रहे हैं ?

SHRI Y. B. CHAVAN: Sir, I have no doubt that every non-Maharashtrian citizen of Bombay has a cla m for protection by the Maharashtra Government and the Government of India. I have no doubt about it and if the Maharashtra Government fail in their duty, certainly they do not deserve to be the Government which they are I have no doubt about this basic position. Barring this sudden explosive situation that developed there, I think the Maharashtra Government is taking, and I am sure they will take, all the steps to give the necessary protection to the citizens

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY. Sir, I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Sixty-sixth Session of the Rajya Sabha and assented to by the President.

STATEMENT OF BILLS

- The Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968.
- 2. The Central Industrial Security Force Bill, 1968.
- 3 The Judges (Inquiry) Bill, 1968
- 4. The Indian Railways (Amendment) Bill, 1968.
- 5 The Madras State (Alteration of Name) Bill, 1968.
- 6. The Appropriation (Railways) No. 5 Bill, 1968
- 7. The Appropriation (Railways) No. 6 Bill, 1968.
- 8. The Deposit Insurance Corporation (Amendment) Bill, 1968
- The Food Corporations (Amendment) Bill, 1968.
- 10. The Banking Laws (Amendment) 1968.
- 11. The Essential Services Maintenance Bill, 1968
- 12 The State Agricultural Credit Corporations Bill, 1968.
- The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.